

**FORM A - PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**"INDO-KRISHNA GREEN FIELDS LIMITED."**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Indo-Krishna Green Fields Limited
2.	Date of incorporation of corporate debtor	24-10-1994
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI, MAHARASHTRA
4.	Corporate Identity Number /Limited Liability Identification Number of corporate debtor	CIN : U99999MH1994PLC082316
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Gupta Tower, Temple Road, Civil Lines, Nagpur 440 001.
6.	Insolvency commencement date in respect of corporate debtor	18/08/2017
7.	Estimated date of closure of Insolvency Resolution Process	on or before 14/02/2018 (180 days from the date of commencement of the Corporate Insolvency Resolution Process ]
8.	Name, address, email address and the registration number of the interim resolution Professional	<b>Name : Charudutt Pandhrinath Marathe</b> Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010.  e-mail : CharuduttM@yahoo.co.in, irp.indo.krishna@gmail.com  Registration No.: IBBI/IPA-001/IP-P00350/2017-18/10651 (OLD Registration No. IBBI/IPA-001/IP-00605/2016-17/2104)
9.	Last date for the submission of claims	18/01/2018 (the date of appointment of Interim Resolution Professional is taken as 04/01/2018, i.e. date on which certified true copy of Hon. NCLT order in C.P. 1198/I & BP/NCLT/MB/MAH/2017 dated 18.08.2017, was received by IRP)

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process against the "**Indo-Krishna Green Fields Limited**" on 18/08/2017.

The Creditors of "**Indo-Krishna Green Fields Limited**" are hereby called upon to submit a proof of their claims **on or before 18/01/2018** to the Interim Resolution Professional at the address of communication mentioned against item 8.

The financial creditors shall submit their proof of claims by the electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 & amendment thereof. The proof of claims is to be submitted by way of the following specified forms along with a notarised affidavit given therein –

Form B-for claims by Operational Creditors  
Form C-for claims by Financial Creditors  
Form D-for claims by Workmen and Employees  
Form E-for claims by Authorized Representative of Workmen and Employees  
Form F- for claims by Creditors (other than Financial Creditors & Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date : January 04, 2018  
Place : Nagpur

  
Charudutt Pandhrinath Marathe  
Interim Resolution Professional